

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1801
ANSWERED ON:16.12.2013
INDUSTRIAL UNREST
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the trend of labour unrest in the country during the last three years and the current year;
- (b) the number of such disputes reported during the said period, State-wise and year-wise;
- (c) the total loss in production in physical as well as in monetary terms suffered by the country as a result thereof during the said period, State-wise;
- (d) whether the Government has any proposal to set up some machinery that would look into all such disputes;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the steps taken by the Government for the speedy resolution of such disputes?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c): A statement showing number of disputes pertaining to strikes and lockouts along with Mandays lost and total loss in production (in Rupees) reported during the last three years and current year, State-wise and year-wise, as per statistics compiled by Labour Bureau, Ministry of Labour & Employment is Annexed.

As has been observed, there is marginal increase in Labour Unrest in the country during the period under reference.

(d) & (e): The Industrial Disputes Act, 1947 provides a framework for maintaining harmonious industrial relations. The Act facilitates intervention, mediation and conciliation by the Industrial Relation Machinery of the appropriate Government for resolution of industrial disputes. Central Industrial Relations Machinery (CIRM) of Ministry of Labour & Employment continuously makes efforts to maintain harmonious industrial relations in establishments falling under the Central Sphere. Similar arrangement is also available in States for establishments falling under State Sphere.

(f): For effective disposal/ resolution of Industrial Disputes, Government amends the provisions of the Industrial Disputes Act, 1947 from time to time. Last amendment in the Industrial Disputes Act, 1947 was done in the year 2010, according to which, any workmen may make an application direct to the Labour Court or Tribunal for adjudication of the dispute after the expiry of 45 days from the date he has made the application to the Conciliation Officer. Further, the application should be made to the Labour Court or Tribunal before the expiry of 3 years from the date of discharge, dismissal, retrenchment or otherwise termination of service.

In addition to the above, every award given by the Labour Court or Tribunal or National Tribunal shall be executed by the Presiding Officer as per the procedure laid down for execution of orders and decree of the civil court under Order-21 of the Civil Procedure Code, 1908.